

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
Ivn. P (IBC) No. 04/JPR/2023
IA No. 228/JPR/2024
IA No. 231/JPR/2024
CP No. (IB)- 20/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Airen Metals Pvt. Ltd.

... Operational Creditor/Applicant

Versus

Fatehpuria Transformers and Switchgears Pvt. Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Rajesh Kumar Gautam, Adv.
Ajay Atolia, CA

For the Respondent : Aditya Mapara, Adv.

ORDER

IA No. 228/JPR/2024

IA No. 231/JPR/2024

These applications have been filed by the Petitioner in the main CP. Mr. Rajesh Kumar Gautam, Adv. appearing on behalf of the Applicant submits that on instructions he seeks to withdraw the present applications. Permission granted. **IA No. 228/JPR/2024 & IA No. 231/JPR/2024 are dismissed as withdrawn.**

CP No. (IB)- 20/9/JPR/2021

Heard Mr. Rajesh Kumar Gautam, Adv. appearing on behalf of the Petitioner. Mr. Aditya Mapara, Adv. appearing on behalf of the Respondent. Additional written submissions filed on behalf of the Petitioner are available on

M.S.

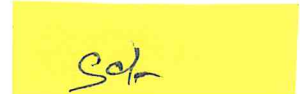
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record. The same were informed to have been filed on behalf of the Respondent electronically but physical copy of the same is not on record. Learned counsel for the Respondent is directed to file physical copy of additional written submissions within 7 days with an advance copy to the other side. Learned counsel for the Petitioner submits that rebuttal submissions have been filed. List the matter for further consideration on 20.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 24, 2024